

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00342/2018**

Jabalpur, this Thursday, the 12<sup>th</sup> day of April, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Chock Singh Ninama, S/o Shri Telyaji Ninama, aged about 55 years, DFO (T), Sheopur Kalan, District Sheopur (M.P.) 476337

**-Applicant**

(By Advocate – Applicant in person)

**V e r s u s**

1. Union of India through its Secretary, Ministry of Environment, Forest & Climate Change, Indira Paryawas Bhawan, Aliganj, New Delhi 110003.
2. State of Madhya Pradesh through its Secretary, Department of Forest, Mantralaya, Vallabh Bhawa, Bhopal (M.P.) 462001.

**- Respondents**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant has been inducted into the Indian Forest Services (IFS) in Madhya Pradesh cadre for the proposed year of allotment as 2001, as per the orders dated 19.03.2018 (Annexure A-2).

2. The applicant submits that he is likely to get promoted as Chief Conservator of Forest in January, 2019, and therefore, he

should not be posted in Working Plan, in terms of the instructions of Annexure A-5. Accordingly, the applicant submitted a representation dated 27.03.2018 (Annexure A-3) to the respondent department. However, before deciding his representation, the applicant has been transferred to Working Plan, Seoni vide order dated 03.04.2018 (Annexure A-1)

**3.** The applicant again submitted his representation dated 06.04.2018 (Annexure A-4), which has also not been decided.

**4.** The applicant submits that he would be satisfied if his representations (Annexure A-3 and A-4) are decided by the competent authority of the respondents before relieving him from the present place of posting, i.e. Sheopur Kalan.

**5.** Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondent department to consider and decide the representations of the applicant (Annexure A-3 and A-4) by passing a reasoned and speaking order. Till such time the representations are decided and communicated to the applicant, the transfer order (Annexure A-1), qua the applicant, shall be kept in abeyance.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-